## प्रेस प्रकाशनी PRESS RELEASE



## भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi Website : www.rbi.org.in इ-मेल email: <u>helpdoc@rbi.org.in</u>

August 02, 2019

## संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

**Department of Communication**, Central Office, S.B.S.Marg, Mumbai-400001 फोन/Phone: 022-22660502

## **Auction of State Government Securities**

The following State Governments have offered to sell security by way of auction for an aggregate amount of ₹14500 Cr. (Face Value).

Sr. No.	State	Amount to be raised (₹ Cr)	Tenure (Yrs.)	Type of Auction
1.	Andhra Pradesh	1000	11	Yield
2.	Bihar	1000	10	Yield
3.	Gujarat	1000	7	Yield
4.	Haryana	1500	11	Yield
		1000	10	Yield
5.	Himachal Pradesh	250	10	Yield
6.	Jammu & Kashmir	400	10	Yield
7.	Karnataka	1000	8	Yield
8.	Madhya Pradesh	1000	20	Yield
9.	Meghalaya	150	10	Yield
10.	Punjab	400	Re-issue	Price (Re-issue of 07.28% Punjab SDL 2029 issued on July 03, 2019)
		400	Re-issue	Price (Re-issue of 06.97% Punjab SDL 2039 issued on July 17, 2019)
		400	Re-issue	Price (Re-issue of 07.18% Punjab SDL 2034 issued on July 31, 2019)
11.	Rajasthan	500	Re-issue	Price (Re-issue of 08.00% Rajasthan SDL 2026 issued on May 25, 2016)
12.	Tamil Nadu	1000	Re-issue	Price (Re-issue of 07.11% Tamil Nadu SDL 2029 issued on July 31, 2019)
13.	Telangana	1500	8	Yield
14.	Uttar Pradesh	2000	10	Yield
	Total	14500		

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **August 06**, **2019** (**Tuesday**). The Government Stock up to 10% of the notified amount of the sale of each stock will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid per stock as per the Scheme for Noncompetitive Bidding Facility (available on RBI website).

Both competitive and non-competitive bids for the auction should be submitted in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **August 06, 2019 (Tuesday)**. The non-competitive bids should be submitted between 10.30 A.M. and 11.30 A.M. and the competitive bids should be submitted between 10.30 A.M. and 12.00 noon.

Only in the event of system failure, physical bids would be accepted. Such physical bids should be submitted to the Public Debt Office (email; Phone no: 022-22632527, 022-22701299) in the prescribed form obtainable from RBI website (https://www.rbi.org.in/Scripts/BS ViewForms.aspx) before the auction timing ends. In case of technical difficulties, Core Banking Operations Team should be contacted (email; Phone no: 022-27595414, 022-27595666). For other auction related difficulties, IDMD auction team can be contacted (email; Phone no: 022-22702431, 022-22705125).

The yield percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at same/different rates of yield or prices in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system. However, the aggregate amount of bids submitted by a bidder should not exceed the notified amount for each State.

The Reserve Bank of India will determine the maximum yield /minimum price at which bids will be accepted. Securities will be issued for a minimum nominal amount of ₹10,000.00 and multiples of ₹10,000.00 thereafter.

The results of the auction will be announced on **August 06**, **2019** (**Tuesday**) and payment by successful bidders will be made during banking hours on **August 07**, **2019** (**Wednesday**) at Mumbai and at respective Regional Offices of RBI.

The State Government Stocks will bear interest at the rates determined by RBI at the auctions. For the new securities, interest will be paid half yearly on **February 07** and **August 07** of each year till maturity. The Stocks will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.

The investment in State Government Stocks will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under Section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.

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